Subject: Clarification with respect to nature of duties for eligibility to appear for Marine Engineer Officer Class II (Second Engineer Officer on ships powered by main propulsion machinery of 3000 kW propulsion power or more).

The qualifying sea service requirements have already been stipulated in the META Manual, and the approved sea going service required by Rule 22(2)(ii) of Chapter II of MS (STCW) Rules 1998 should not be less than twelve months as Assistant Engineer Officer or Officer in charge of an engineering watch (OIC EW). As per the flow diagram No. 3 on page III/12 the requirement specified is "12 months approved sea service as OIC EW".

Shipping companies follow different designations for their officers, such as First /Second/Third Assistants and in some cases; they are designated as Second /Third/Fourth Engineer Officer. There have been cases where candidates who have performed the duties as 'In charge of watch' have been given as 'Assistant to watch keeper' in the testimonial for sea service column 'Nature of Duties'.

In order to avoid any undue delay to the candidates for eligibility, the Chief Examiner of Engineers have now decided that all candidates submitting testimonial for sea service to appear for Marine Engineer Officer Class II examination should have served as Officer in charge of an engineering watch on ships powered by main propulsion machinery of 750 kW propulsion power or more after obtaining MEO Class IV Certificate of Competency as specified in the flow diagram No. 3 on page III/12. Rule 22(2)(ii) of Chapter II of MS (STCW) Rules 1998 to be read as "should not be less than twelve months as Officer in charge of an engineering watch" However, rank to the officers may be given as per the company's policy.

This issues with the approval of the Chief Examiner of Engineers